MINUTES OF MEETING No.12/19 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 10.01.2019

Meeting No. 12/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 10.01.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Department
1.	Shri. K.K.Tiwari, Industrial Adviser	DHI Udyog Bhawan
2.	Shri K.S.Sodhi, Asst. Director	MSME, Nirman Bhawan
3.	Shri V.C. Agarwal, consultant (Tech-III)	DGFT, Udyog Bhawan
4.	Shri Shaish Kumar, consultant (Tech-I)	DGFT, Udyog Bhawan
5.	Shri Alok Dwivedi, Deputy DGFT	DGFT, Udyog Bhawan
6.	Sh. Moin Afaque, Asst. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

Minutes of meeting No.11/19 dt.06.12.2018 & 20.12.2018 were circulated to all the members of the Committee and no comments thereon were received. Hence, the said minutes are considered as unanimously approved.

MEETING NUMBER: 12/80-ALC1/2018 **MEETING DATE:** 10.01.2019

The following cases were discussed in the meeting and decisions are stated below each case:

1	**Case No.:28/19/80-ALC2/2017**	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Withdrawn**
	HQ File :01/80/050/00309/AM18/	RLA File :02/24/040/00077/AM17/	Lic.No/Date:0210206863 28.07.2016	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the case was already approved in Meeting No. : 11/80-ALC2/2018 dated 06.12.2018. The Committee decided to withdraw the case from the agenda. Case is withdrawn.			

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	Case No.:4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Date:10.01.2019
2	**Decision:** The Committee considered the case as per the agenda. The Committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, The firm's representative appeared for PH and stated that they have not received deficiency letter as issued by NC-1. Copy of the same was given to the firm. . The case is deferred.			

	Case No.:17/13/80-ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 17.07.2017	Date:10.01.2019
3	**Decision:** The Committee considered the case as per the agenda. The Committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. The firm's representative appeared for PH. Based on the comments of the representative of MSME, the Committee decided to ask the firm to furnish information on the following points- 1. Stage wise wastage. 2. Average rate of scrap for each process. 3. Physical sample of the export item. 4. CAD design of the item. 5. Why the item cannot be made from SS tubes? 6. Copy of the shipping bills/ bill of entries. Case is deferred.			

	Case No.:6/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
4	HQ File :01/80/050/00055/AM19/	RLA File :09/24/040/00391/AM18/	Lic.No/Date:0910065648 08.11.2017	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:48/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic.No/Date:6510000010 15.11.2017	Date:10.01.2019
5	**Decision:** The Committee considered the case as per the agenda. The Committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. The firm's representative appeared for PH. Based on the comments of the representative of MSME, the Committee decided to ask the firm to furnish information on the following points- 1. Stage wise wastage.			

2. Average rate of scrap for each process.
3. Physical sample of the export item.
4. CAD design of the item.
5. Why the item cannot be made from SS tubes?
6. Copy of the shipping bills/ bill of entries.

Case is deferred.

6	**Case No.:2/12/80-ALC2/2018**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00275/AM19/	RLA File :03/95/040/00758/AM18/	Lic.No/Date:0310818728 dt.25.01.2018	Date:10.01.2019

Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm. The Committee decided to ask RA and firm to furnish the hard copy of the application.

Case is deferred.

7	**Case No.:13/3/80-ALC2/2018**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00013/AM19/	RLA File :65/24/040/00007/AM18/	Lic.No/Date:6510000011 31.01.2018	Date:10.01.2019

Decision: The Committee considered the case as per agenda. The representative of MSME has provided written comments. Based on the written comments the Committee decided to ratify the norms as follows -

Export items should consist of 8 types of Stainless Steel Perforated sheets viz-

i. 1800 kg having: 1 mm thickness, 5 mm hole dia, circle to circle centre distance 8mm, open area 35.53%.
ii. 1680 kg having: 1 mm thickness, 6 mm hole dia, circle to circle centre distance 9mm, open area 40.43%.
iii. 1330 kg having: 1.2 mm thickness, 3 mm hole dia, circle to circle centre distance 5mm, open area 33%.
iv. 1260 kg having: 1.2 mm thickness, 5 mm hole dia, circle to circle centre distance 8mm, open area 35.53%.
v. 1190 kg having: 1.2 mm thickness, 6 mm hole dia, circle to circle centre distance 9mm, open area 40.43%.
vi. 1150 kg having: 1.5 mm thickness, 5 mm hole dia, pitch circle to circle centre distance 8mm, open area 35.53%.
vii. 1050 kg having: 1.5 mm thickness, 6 mm hole dia, circle to circle centre distance 9mm, open area 40.43%.
viii. 850 kg having: 1.5 mm thickness, 9 mm hole dia, circle to circle centre distance 12mm, open area 51.17%.

Details of inputs allowed for each type of export:

i. 2469 kgs allowed for type (i) of 1 mm thickness with 37.61% wastage
ii. 2429 kgs allowed for type (ii) of 1 mm thickness with 44.58% wastage
iii. 1750 kgs allowed for type (iii) of 1.2 mm thickness with 31.6% wastage
iv. 1727 kgs allowed for type (iv) of 1.2 mm thickness with 37.06% wastage
v. 1703.6 kgs allowed for type (v) of 1.2 mm thickness with 43.16% wastage
vi. 1550.4 kgs allowed for type (vi) of 1.5 mm thickness with 34.78% wastage
vii. 1517 kgs allowed for type (vii) of 1.5 mm thickness with 44.47% wastage
viii. 1450 kgs allowed for type (viii) of 1.5 mm thickness with 70.6% wastage

Total Import may be allowed as 14596 kgs.

RA concerned may take further necessary action as per the decision of NC.

	Case No.:12/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
8	HQ File :01/80/050/00061/AM19/	RLA File :09/24/040/00555/AM18/	Lic.No/Date:0910065942 31.01.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:49/3/80-ALC2/2018	Party Name: WELLCARE OIL TOOLS PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
9	HQ File :01/80/050/00049/AM19/	RLA File :05/24/040/00602/AM18/	Lic.No/Date:0510405873 14.03.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 02.01.219.The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:18/5/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
10	HQ File :01/80/050/00067/AM19/	RLA File :04/24/040/00014/AM19/	Lic.No/Date:0410164245 25.04.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:19/5/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
11	HQ File :01/80/050/00068/AM19/	RLA File :04/24/040/00013/AM19/	Lic.No/Date:0410164244 25.04.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:3/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Withdrawn**
12	HQ File :01/80/050/00052/AM19/	RLA File :05/23/040/00035/AM19/	Lic.No/Date:0510406234 26.04.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the firm vide their e-mail 13.12.2018 has informed that they have surrendered the above said licence to the O/o			

	Additional DGFT,CLA, New Delhi. The Committee decided to withdraw the case from the agenda. Case is withdrawn.			

13	**Case No.:24/12/80-ALC2/2018**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00297/AM19/	RLA File :05/23/040/00032/AM19/	Lic.No/Date:0510406233 26.04.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred.			

14	**Case No.:48/5/80-ALC2/2018**	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00097/AM19/	RLA File :17/24/040/00005/AM19/	Lic.No/Date:1710006701 09.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply dated 01.11.2018 was sent to MEITY on 22.11.2018. However, no comments have been received yet. The Committee decided to send a reminder to MEITY. Case is deferred.			

15	**Case No.:54/5/80-ALC2/2018**	Party Name :ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00103/AM19/	RLA File :05/23/040/00050/AM19/	Lic.No/Date:0510406454 14.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018. The Committee decided to wait for the reply from firm. Case is deferred			

16	**Case No.:64/5/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00113/AM19/	RLA File :05/24/040/00080/AM19/	Lic.No/Date:0510406462 15.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No reply has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

17	**Case No.:62/5/80-ALC2/2018**	Party Name: PARAS IMPO-EXPO PVT LTD,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00111/AM19/	RLA File :05/24/040/00068/AM19/	Lic.No/Date:0510406488 16.05.2018	Date:10.01.2019

	Decision: The Committee considered the case as per agenda. Based on the recommendation of the representative from MSME, the Committee decided to ratify the norms as under – 1. Import Item 1 may be allowed on net to net basis in pieces with 3% wastage in weight. RA concerned may take further necessary action as per the decision of NC.

18	**Case No.:56/5/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00105/AM19/	RLA File :05/24/040/00091/AM19/	Lic.No/Date:0510406536 21.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

19	**Case No.:63/5/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00112/AM19/	RLA File :05/24/040/00096/AM19/	Lic.No/Date:0510406550 22.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

20	**Case No.:60/5/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00109/AM19/	RLA File :05/24/040/00111/AM19/	Lic.No/Date:0510406587 24.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

21	**Case No.:58/5/80-ALC2/2018**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00107/AM19/	RLA File :05/24/040/00095/AM19/	Lic.No/Date:0510406606 25.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda. Consultant (Tech-1) has called for clarification on certain points. Based on the same the Committee decided to ask the firm to furnish the information on following points- 1. Size & material of back plate. 2. Justification for 25% wastage. 3. Specific type of resin at Sl. No. 4 in the import item list.			

	Case is deferred.

22	**Case No.:59/5/80-ALC2/2018**	Party Name: LIFELONG MEDITECH PRIVATE LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00108/AM19/	RLA File :05/23/040/00098/AM19/	Lic.No/Date:0510406631 28.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda. Based on the written recommendation received from Consultant (Tech-1), the Committee decided to ratify the norms as under – 1. Import Item 1 may be allowed for 1.05 kg/kg content declared in export 2. Import item at Sl. No. 2 may be allowed as per Packing Policy under General Notes. 3. Import item Sl. No. 3 may be allowed for 1.01Nos per No. of needles used in the end product. RA concerned may take further necessary action as per the decision of NC.			

23	**Case No.:65/5/80-ALC2/2018**	Party Name: BIRLA CABLE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00114/AM19/	RLA File :11/24/040/00005/AM19/	Lic.No/Date:1110028338 28.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written recommendation of MEITY vide their U.O. No. 17(21)/2018-IPHW dated 13.11.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

24	**Case No.:10/8/80-ALC2/2018**	Party Name: JAI INDUSTRIES INDIA	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00133/AM19/	RLA File :05/23/040/00090/AM19/	Lic.No/Date:0510406641 28.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

25	**Case No.:23/8/80-ALC2/2018**	Party Name: GE POWER INDIA LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00146/AM19/	RLA File :03/94/040/00164/AM19/	Lic.No/Date:0310821275 28.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

26	**Case No.:24/8/80-ALC2/2018**	Party Name: GE POWER INDIA LIMITED	Meet No/Date:12/80-ALC2/2018	**Deferred**

			10.01.2019	
	HQ File :01/80/050/00147/AM19/	RLA File :03/94/040/00159/AM19/	Lic.No/Date:0310821296 29.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 04.01.2019. The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:1/8/80-ALC2/2018	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
27	HQ File :01/80/050/00124/AM19/	RLA File :05/23/040/00089/AM19/	Lic.No/Date:0510406690 30.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply sent to MEITY on 02.01.2019. The Committee decided to wait for comments. Case is deferred.			

	Case No.:5/10/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
28	HQ File :01/80/050/00191/AM19/	RLA File :04/24/040/00044/AM19/	Lic.No/Date:0410164376 31.05.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018. The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:9/8/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Withdrawn**
	HQ File :01/80/050/00132/AM19/	RLA File :05/23/040/00108/AM19/	Lic.No/Date:0510406768 06.06.2018	Date:10.01.2019
29	**Decision:** The Committee considered the case as per the agenda and noted that the firm vide their letter dated 13.12.2018 has informed that they have surrendered the above said licence to the O/o Additional DGFT, CLA, New Delhi. The Committee decided to withdraw the case from the agenda. Case is withdrawn.			

	Case No.:29/8/80-ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Date:10.01.2019
30	**Decision:** The Committee considered the case as per the agenda. The representative of MSME decided to ask the firm to furnish the information on following points- 1. CAD drawing required for the given export item			

	Case is deferred.

31	**Case No.:3/10/80-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00189/AM19/	RLA File :03/95/040/00194/AM19/	Lic.No/Date:0310821524 07.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm. The Committee decided to ask RA and firm to furnish the hard copy of the application. Case is deferred.			

32	**Case No.:49/8/80-ALC2/2018**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda. The Committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. The firm's representative appeared for PH. Based on the comments of the representative of MSME, the Committee decided to ask the firm to furnish information on the following points- 1. Stage wise wastage. 2. Average rate of scrap for each process. 3. Physical sample of the export item. 4. CAD design of the item. 5. Why the item cannot be made from SS tubes? 6. Copy of the shipping bills/ bill of entries. Case is deferred.			

33	**Case No.:50/8/80-ALC2/2018**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00173/AM19/	RLA File :65/24/040/00001/AM19/	Lic.No/Date:6510000015 12.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda. The Committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. The firm's representative appeared for PH. Based on the comments of the representative of MSME, the Committee decided to ask the firm to furnish information on the following points- 1. Stage wise wastage. 2. Average rate of scrap for each process. 3. Physical sample of the export item. 4. CAD design of the item. 5. Why the item cannot be made from SS tubes? 6. Copy of the shipping bills/ bill of entries. Case is deferred.			

34	**Case No.:2/10/80-ALC2/2018**	Party Name: CESARE BONETTI	Meet No/Date:12/80-ALC2/2018	**Deferred**

		INTERNATIONAL PRIVATE LIMITED	10.01.2019	
	HQ File :01/80/050/00188/AM19/	RLA File :31/83/040/00029/AM19/	Lic.No/Date:3110067078 12.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm. A letter was sent on 07.01.2019 requesting O/o Addl. DGFT, Mumbai to furnish the hard copy of application. Case is deferred.			

35	**Case No.:36/8/80-ALC2/2018**	Party Name: RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00159/AM19/	RLA File :34/24/040/00112/AM18/	Lic.No/Date:3410044246 14.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018. The Committee decided to wait for the reply from firm. Case is deferred.			

36	**Case No.:41/8/80-ALC2/2018**	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00164/AM19/	RLA File :11/24/040/00006/AM19/	Lic.No/Date:1110028343 14.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of MEITY vide their U.O. No. 17(28)/2018-IPHW dated 20.12.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

37	**Case No.:42/8/80-ALC2/2018**	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00165/AM19/	RLA File :11/24/040/00009/AM19/	Lic.No/Date:1110028346 14.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of MEITY vide their U.O. No. 17(30)/2018-IPHW dated 21.12.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

38	**Case No.:43/8/80-ALC2/2018**	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00166/AM19/	RLA File :11/24/040/00007/AM19/	Lic.No/Date:1110028344 14.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of MEITY vide their U.O. No. 17(31)/2018-IPHW dated 20.12.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:44/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00167/AM19/	RLA File :11/24/040/00010/AM19/	Lic.No/Date:1110028347 14.06.2018	Date:10.01.2019
39	**Decision:** The Committee considered the case as per agenda. The Committee noted that MEITY has already given the written comments for the same export & import items in Licence no. 1110028344dt. 14.06.18. Therefore, the Committee decided to ratify the norms as per written recommendation of MEITY vide their U.O. No. 17(31)/2018-IPHW dated 20.12.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:45/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00168/AM19/	RLA File :11/24/040/00008/AM19/	Lic.No/Date:1110028345 14.06.2018	Date:10.01.2019
40	**Decision:** The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of MEITY vide their U.O. No. 17(32)/2018-IPHW dated 21.12.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:4/8/80-ALC2/2018	Party Name: CHIRAG UDYOG	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00127/AM19/	RLA File :05/23/040/00141/AM19/	Lic.No/Date:0510406909 19.06.2018	Date:10.01.2019
41	**Decision:** The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018. The Committee decided to wait for the reply from firm. Case is deferred.			

	Case No.:38/8/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Date:10.01.2019
42	**Decision:** The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

	Case No.:12/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
43	HQ File :01/80/050/00135/AM19/	RLA File :31/83/040/00043/AM19/	Lic.No/Date:3110067088 25.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had			

	appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.

44	**Case No.:58/8/80-ALC2/2018**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00181/AM19/	RLA File :34/24/040/00092/AM19/	Lic.No/Date:3410044279 26.06.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to DIPP on 07.01.2019. The Committee decided to also send the firm's reply to Consultant (Tech-3) for examination. Case is deferred.			

45	**Case No.:3/8/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00126/AM19/	RLA File :05/24/040/00172/AM19/	Lic.No/Date:0510407035 02.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information has been received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

46	**Case No.:14/8/80-ALC2/2018**	Party Name: BHARAT EXPORTS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00137/AM19/	RLA File :05/23/040/00161/AM19/	Lic.No/Date:0510407065 04.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

47	**Case No.:15/8/80-ALC2/2018**	Party Name: SEBROS INDUSTRIES PVT.LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 11.09.2018. However, no reply has been received from MSME till date. Committee decided to remind MSME to expedite their comments. Case is deferred.			

48	**Case No.:16/8/80-**	Party Name: SMC	Meet No/Date:12/80-	**Deferred**

	ALC2/2018	PNEUMATICS (INDIA) PRIVATE LIMITED	ALC2/2018 10.01.2019	
	HQ File :01/80/050/00139/AM19/	RLA File :05/24/040/00207/AM19/	Lic.No/Date:0510407130 09.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

49	**Case No.:20/8/80-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00143/AM19/	RLA File :03/94/040/00199/AM19/	Lic.No/Date:0310822226 11.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply dated 01.11.2018 was sent to MEITY on 22.11.2018. However, no comments have been received yet. The Committee decided to send reminder MEITY to expedite their comments. Case is deferred.			

50	**Case No.:18/8/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00141/AM19/	RLA File :31/83/040/00053/AM19/	Lic.No/Date:3110067111 12.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.			

51	**Case No.:19/8/80-ALC2/2018**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00142/AM19/	RLA File :31/83/040/00054/AM19/	Lic.No/Date:3110067112 12.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

52	**Case No.:28/8/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00151/AM19/	RLA File :03/95/040/00314/AM19/	Lic.No/Date:0310822298 13.07.2018	Date:10.01.2019

	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to MEITY on 05.12.2018. However, no comments received. The Committee decided to send reminder I.D. note to MEITY. Case is deferred.

53	**Case No.:13/8/80-ALC2/2018**	Party Name: S AND P ENTERPRISES	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00136/AM19/	RLA File :04/24/040/00088/AM19/	Lic.No/Date:0410164514 20.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 12.11.2018. No information received so far. It was decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

54	**Case No.:21/8/80-ALC2/2018**	Party Name: ALLEVARD IAI SUSPENSIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00144/AM19/	RLA File :31/83/040/00059/AM19/	Lic.No/Date:3110067120 20.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of DHI vide their U.O. No. DES-1/ASPL/STAB-1-2018-HEI dated 10.12.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

55	**Case No.:46/8/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00169/AM19/	RLA File :11/24/040/00012/AM19/	Lic.No/Date:1110028358 20.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 28.12.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

56	**Case No.:26/8/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00149/AM19/	RLA File :03/95/040/00348/AM19/	Lic.No/Date:0310822557 24.07.2018	Defer Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's application was sent to MEITY on 11.09.12.2018. However, no comments received. The Committee decided to send reminder I.D. note to MEITY. Case is deferred.			

57	**Case No.:27/8/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00150/AM19/	RLA File :03/95/040/00362/AM19/	Lic.No/Date:0310822555 24.07.2018	Defer Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to MEITY on 05.12.2018. However, no comments received. The Committee decided to send reminder I.D. note to MEITY. Case is deferred.			

58	**Case No.:4/10/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm. A letter was sent to the O/o Addl. DGFT, Chennai on 07.01.2019 requesting them to furnish the hard copy of application. Case is deferred.			

59	**Case No.:22/8/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00145/AM19/	RLA File :31/83/040/00063/AM19/	Lic.No/Date:3110067126 26.07.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.			

60	**Case No.:54/8/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00177/AM19/	RLA File :31/83/040/00078/AM19/	Lic.No/Date:3110067142 16.08.2018	Defer Date:10.01.2019
	Decision: The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.			

61	**Case No.:55/8/80-**	Party Name: ULTRA	Meet No/Date:12/80-	**Deferred**

	ALC2/2018	ENGINEERS	ALC2/2018 10.01.2019	
	HQ File :01/80/050/00178/AM19/	RLA File :31/83/040/00079/AM19/	Lic.No/Date:3110067144 16.08.2018	Date:10.01.2019
	Decision: The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.			

	Case No.:56/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00179/AM19/	RLA File :31/83/040/00080/AM19/	Lic.No/Date:3110067145 16.08.2018	Date:10.01.2019
62	**Decision:** The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.			

	Case No.:63/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00186/AM19/	RLA File :31/83/040/00077/AM19/	Lic.No/Date:3110067143 16.08.2018	Date:10.01.2019
63	**Decision:** The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI for review. Case is deferred.			

	Case No.:57/8/80-ALC2/2018	Party Name: VALVEWORKS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00180/AM19/	RLA File :31/83/040/00084/AM19/	Lic.No/Date:3110067146 17.08.2018	Date:10.01.2019
64	**Decision: The** Committee considered the case as per the agenda and observed that the application has been sent to DIPP on 07.01.2019. It was decided to also forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.			

	Case No.:27/12/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
65	HQ File :01/80/050/00300/AM19/	RLA File :03/95/040/00625/AM19/	Lic.No/Date:0310823985 25.09.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the I.D. note was sent to MEITY on 02.01.2019. The Committee decided to wait for comments. Case is deferred.			

	Case No.:28/12/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
66	HQ File :01/80/050/00301/AM19/	RLA File :03/95/040/00661/AM19/	Lic.No/Date:0310824253 05.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda. Based on the recommendations of the representative of MSME the Committee decided to ratify the norms as applied. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Date:10.01.2019
67	**Decision:** The Committee considered the case as per agenda. As per the recommendation of representative of MSME the Committee decided to ask the firm to furnish the information on the following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished ii. Weight of each Export Product iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc Case is deferred.			

	Case No.:4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
68	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda. As per the recommendation of representative of MSME the Committee decided to ask the firm to furnish the information on the following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may			

	also be furnished ii. Weight of each Export Product iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc Case is deferred.

69	**Case No.:5/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda. As per the recommendation of representative of MSME the Committee decided to ask the firm to furnish the information on the following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished ii. Weight of each Export Product iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc Case is deferred.			

70	**Case No.:12/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda. As per the recommendation of representative of MSME the Committee decided to ask the firm to furnish the information on the following points- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished ii. Weight of each Export Product iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components			

	to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc Case is deferred.

71	**Case No.:22/12/80-ALC2/2018**	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application is not received. Letter to the concerned RA to be issued. Case is deferred.			

72	**Case No.:1/12/80-ALC2/2018**	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application is not received. Letter to the concerned RA to be issued. Case is deferred.			

73	**Case No.:34/12/80-ALC2/2018**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**deferred**
	HQ File :01/80/050/00307/AM19/	RLA File :31/83/040/00111/AM19/	Lic.No/Date:3110067200 15.10.2018	Date:10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

74	**Case No.:23/12/80-ALC2/2018**	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application is not received. Letter to the concerned RA to be issued Case is deferred.			

	Case No.:13/12/80-ALC2/2018	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
75	HQ File :01/80/050/00286/AM19/	RLA File :05/24/040/00408/AM19/	Lic.No/Date:0510408160 22.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DIPP on 02.01.2019. The Committee decided to wait for comments from DIPP. Case is deferred			

	Case No.:6/12/80-ALC2/2018	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
76	HQ File :01/80/050/00279/AM19/	RLA File :03/94/040/00660/AM19/	Lic.No/Date:0310824676 25.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the application was sent to DIPP on 04.01.2019. It was decided to also forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.			

	Case No.:15/12/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
77	HQ File :01/80/050/00288/AM19/	RLA File :05/24/040/00397/AM19/	Lic.No/Date:0510408224 25.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the application was sent to DIPP on 04.01.2019. It was decided to also forward the complete set of applicationto Consultant (Tech-3) as well for examination. Case is deferred.			

	Case No.:16/12/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
78	HQ File :01/80/050/00289/AM19/	RLA File :05/24/040/00398/AM19/	Lic.No/Date:0510408225 25.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the application was sent to DIPP on 07.01.2019. It was decided to also forward the complete set of application to Consultant (Tech-3) as well for examination. Case is deferred.			

	Case No.:32/12/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
79	HQ File :01/80/050/00305/AM19/	RLA File :02/24/040/00097/AM19/	Lic.No/Date:0210208763 25.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda. Based on the comments on the representative of MSME the Committee decided to seek clarification from the firm on the following points – 1. Weight of each type of blade to be exported.			

	Case is deferred.

80	**Case No.:14/12/80-ALC2/2018**	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00287/AM19/	RLA File :05/24/040/00415/AM19/	Lic.No/Date:0510408254 26.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DIPP on 07.01.2019. The Committee decided to wait for comments from DIPP. Case is deferred			

81	**Case No.:31/12/80-ALC2/2018**	Party Name: STEEL STRIPS WHEELS LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00304/AM19/	RLA File :30/24/040/00033/AM19/	Lic.No/Date:3010104482 29.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

82	**Case No.:33/12/80-ALC2/2018**	Party Name: STEEL STRIPS WHEELS LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00306/AM19/	RLA File :30/24/040/00034/AM19/	Lic.No/Date:3010104483 29.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

83	**Case No.:36/12/80-ALC2/2018**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00309/AM19/	RLA File :34/24/040/00263/AM19/	Lic.No/Date:3410044655 29.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda. Based on the comments on the representative of MSME, the Committee decided to seek clarification from the firm on the following points – 1. CAD drawing required Case is deferred.			

84	**Case No.:7/12/80-ALC2/2018**	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00280/AM19/	RLA File :03/94/040/00668/AM19/	Lic.No/Date:0310824800 30.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and observed that the applicant is using indigenous inputs also. Based on the recommendation of the Consultant (Tech-1), the Committee decided to ratify the norms as under –			

	1. Import Item 1 may be allowed as 10.575 MT. RA concerned may take further necessary action as per the decision of NC.

85	**Case No.:19/12/80-ALC2/2018**	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00292/AM19/	RLA File :05/24/040/00420/AM19/	Lic.No/Date:0510408273 30.10.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to MSME on 02.01.2019. The Committee decided to wait for comments from MSME. Case is deferred			

86	**Case No.:17/12/80-ALC2/2018**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00290/AM19/	RLA File :04/24/040/00164/AM19/	Lic.No/Date:0410164844 02.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda. Committee decided to forward the complete set of application to DHI for examination. Case is deferred.			

87	**Case No.:25/12/80-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Approved**
	HQ File :01/80/050/00298/AM19/	RLA File :03/95/040/00805/AM19/	Lic.No/Date:0310824898 05.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda. Based on the recommendation of the representative of MSME, the Committee decided to apply repeat norms as ratified under licence no. 0310808945 dt. 03.11.2016. The details of the same are as follows – 1. Import Item shall be of relevant grade as contained in the export products. 2. Quantity of import at Sl. No. 1(relevant Hot rolled/cold rolled Stainless steel wide coils/strips) may be allowed as under – i. For wide Coils: as 1.08 kgs/kg content in the export product as claimed by the firm as per SION C-2008. ii. For strips: as 1.065 kgs/kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

88	**Case No.:9/12/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00282/AM19/	RLA File :03/94/040/00675/AM19/	Lic.No/Date:0310824925 06.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

89	**Case No.:20/12/80-ALC2/2018**	Party Name: MINDA SILCA ENGINEERING PRIVATE	Meet No/Date:12/80-ALC2/2018	**Deferred**

		LIMITED	10.01.2019	
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda. Based on the comments on the representative of MSME the Committee decided to seek clarification from the firm on the following points – 1. Content of Plastic & steel in the export items(Plastic Head Keys) The Case stands deferred.			

	Case No.:29/12/80-ALC2/2018	Party Name: ALLEVARD IAI SUSPENSIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
90	HQ File :01/80/050/00302/AM19/	RLA File :31/83/040/00125/AM19/	Lic.No/Date:3110067234 15.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred.			

	Case No.:8/12/80-ALC2/2018	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
91	HQ File :01/80/050/00281/AM19/	RLA File :04/24/040/00165/AM19/	Lic.No/Date:0410164884 16.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 04.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

	Case No.:18/12/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00291/AM19/	RLA File :05/24/040/00447/AM19/	Lic.No/Date:0510408463 19.11.2018	Date: 10.01.2019
92	**Decision:** The Committee considered the case as per the agenda. Based on the comments on the representative of MSME the Committee decided to seek clarification from the firm on the following points – i. Stage wise wastage with justification. Case is deferred.			

	Case No.:26/12/80-ALC2/2018	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
93	HQ File :01/80/050/00299/AM19/	RLA File :03/95/040/00792/AM19/	Lic.No/Date:0310825106 19.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

94	**Case No.:35/12/80-ALC2/2018**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00308/AM19/	RLA File :31/83/040/00132/AM19/	Lic.No/Date:3110067246 27.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

95	**Case No.:10/12/80-ALC2/2018**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00283/AM19/	RLA File :04/24/040/00190/AM19/	Lic.No/Date:0410164931 29.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per agenda and noted that the complete set of application sent to DHI on 07.01.2019. The Committee decided to wait for comments from DHI. Case is deferred			

96	**Case No.:21/12/80-ALC2/2018**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00294/AM19/	RLA File :05/24/040/00488/AM19/	Lic.No/Date:0510408730 30.11.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the application has been sent to DHI on 07.01.2019. The Committee decided to also forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.			

97	**Case No.:11/12/80-ALC2/2018**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00284/AM19/	RLA File :04/24/040/00194/AM19/	Lic.No/Date:0410164952 06.12.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the application has been sent to DIPP on 07.01.2019. The Committee decided to also forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.			

98	**Case No.:30/12/80-ALC2/2018**	Party Name: CML BIOTECH PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2018 10.01.2019	**Deferred**
	HQ File :01/80/050/00303/AM19/	RLA File :10/24/040/00045/AM19/	Lic.No/Date:1010060084 12.12.2018	Date: 10.01.2019
	Decision: The Committee considered the case as per the agenda and noted that the application has been sent to MSME on 02.01.2019. The Committee decided to also forward the complete set of application to Consultant (Tech-1) for examination. Case is deferred.			

The Committee ended with the Vote of Thanks to the Chair.

Sl. No. 7
10.01.2019

12/7 (7)

DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA

Meeting No:11/80-ALC2/2018	Date:06.12.2018	Case No:13/3/80-ALC2/2018

Export item consists of 8 types of SS perforated sheets viz

1) 1 mm Thickness 5 mm hole dia 1800 kg circle to circle Centre distance 8 mm 35.53% open area
2) 1 mm " 6 mm " " 1680 kg CCCD 9 mm 40.43% open area
3) 1.2 mm " 3 mm hole dia 1330 kg CCCD 5 mm 33% open area
4) 1.2 mm " 5 " " " 1260 kg CCCD 8 mm 35.53% open area
5) 1.2 mm " 6 " " 1190 kg CCCD 9 mm open area 40.43%
6) 1.5 mm " 5 " " " 1150 kg CCCD 8 mm open area 35.53%
7) 1.5 mm " 6 " " 1050 kg CCCD 9 mm open area 40.43%
8) 1.5 mm " 9 " " " 850 kg CCCD 12 mm open area 51.17%

Import may be allowed 14596 kg inclusive of 41.6% wastage after V3 and recovery

HQ File Number	: 01/80/050/00013/AM19/ Dated:04.05.2018
RLA File Number	: 65/24/040/00007/AM18/ Dated:30.01.2018
Licence Number	: 6510000011 Dated:31.01.2018
Office of Issue	: Office of Jt. Director General of Foreign Trade New Delhi
IEC	: 0788013921
Name	: DIAMOND METAL SCREENS (P) LTD
Address	: PLOT NO.26, R.S.NO.336/1, MAJAGAON
	: UDAYAMBAG, BELGAUM
	: KARNATAKA
PIN	: 590008
Type of Licence	: Advance Licence with AU Condition
Application Basis	: Export Order
Status of Exporter	: Manufacturer Exporter
Exporter Type	: Private Limited
Export Product Group	: ENGINEERING PRODUCTS
CIF Value of the Licence	: Rs. 2,785,055.00 US$ 42,847.00
CIF FCC	: 42,847.00 US Dollars
FOB Value	: Rs. 3,321,050.00 US$ 52,300.00
FOB FCC	: 52,300.00 US Dollars

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84749000	**61/0-** STAINLESS STEEL PERFORATED SHEETS SIZE 1220 X 2440MM GRADE AISI 304 BA FINISH 1.00MM 1.20MM AND 1.50MM THICK	10310.000	K.G	3321050.00	52300.00 US Dollars
				Total	3,321,050.00	52,300.00

16. Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	72199013	PRIME COLD ROLLED STAINLESS STEEL SHEETS/COILS GRADE AISI 304 BA FINISH 1.00MM 1.20MM AND 1.50MM THICK	16736.000	K.G	2,785,055.00	42,847.00 US Dollars	770,221.00	Value & Qty
				Total	2,785,055.00	42,847.00		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	16736.000	K.G	2785055.00	42847.00/US Dollars
				Total	2,785,055.00	42,847.00

17.Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) : Not available.

Meeting No:10/80-ALC2/2018	Date:16.11.2018	Case No:13/3/80-ALC2/2018
Decision :		
Defer Date :16.11.2018		

Meeting No:9/80-ALC2/2018	Date:17.10.2018	Case No:13/3/80-ALC2/2018
Decision :The Committee considered the case as per the agenda and decided to call for Personal Hearing on 16.11.2018. Case is deferred.		
Defer Date :06.12.2018		

Meeting No:6/80-ALC2/2018	Date:11.07.2018	Case No:13/3/80-ALC2/2018
Decision :The committee considered the case as per agenda and the matter was referred to DIPP further examination and comments. It is decided to call the firm for PH before the norms committee. Case is deferred		
Defer Date :17.10.2018		

Meeting No:3/80-ALC2/2018	Date:09.05.2018	Case No:13/3/80-ALC2/2018
Decision : The committee noted that application was sent to DIPP on 17.5.2018 for their examination / comments. Case is deferred		
Defer Date :11.07.2018		

Remarks :

Date:29.11.2018
Place:New Delhi

S.K Panigrahi
Licence Assistant/ Console Operator

Sl. No. 7
10.01.2019

1458.04

1459.6

1 mm → 4898

1487.4

1400

1 – 5 mm 1800 – 1700
1 – 6 mm

3920
3477

1361.8

3920 4898 – 1
5181 – 1.2
4517 – 1.5

① 2469 – 37.16%.
② 2429 – 44.58%.
③ 1750 – 31.6%.
④ 1727 – 37.06%.
⑤ 1703.6 – 43.16%.
⑥ 1550.4 – 34.78%.
⑦ 1517 – 44.47%.
⑧ 1450 – 70.6%.

Import eligibility for each item of export for Case No 7 as in NC meeting 12 dtd 10/1

Sd/-

22
10.01.2019

M.No 12/80 dt 10-01-19 online S.No 22

22

w/c

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website http://dgft.gov.in

Subject: Ratification of Norms against Adv. Authorization No. 0510406631 dated 28.05.2018 issued under Para 4.7 (of HBP (Vol.I) to M/s. Lifelong Meditech Ltd. – regarding.

Please refer to this office I.D. not of even no. 01/80/50/00108/AM19/DES-I/322 dated 6.8.2018 (copy enclosed) on the subject noted above.

2. Consultant (Sh.Shaish Kumar) is requested to examine the case and provide their comments in the matter for consideration of the case before NC.

Encl.a.a

(MD. Moin Afaque)
Asstt. D.G.FT
for Director General of Foreign Trade
Tel.:23061562 Ext.265
E-mail: nc1.dgft@nic.in

Shri Shaish Kumar,Consultant,Tech-I DGFT (Chemical) Udyog, Bhawan, New Delhi –110 011.

DGFT ID,No.01/80/050/00108/AM19/DES-I/ 585 Dated: 28/12/18

Item may be authorised with following wastage norms

As per Sr. No. ① — 1.05 kg/kg content declared in Export

② — As per policy Policy

③ — 1.01 No / per No of needle used

08/01/19

23
10.01.2019

M. No. 11 dt 6.12.2018 OL Sl. No. 23

12/80

28

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(21)/2018-IPHW

दिनांक
Date 13.11.2018

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028338 dated 28.05.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/114/AM19/DES-1/299 dated 31.07.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Ltd., Bhopal for export of " Optical Fibre Aerial Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

(Saurabh Ranjan)
Scientist-C
Tel:-24301764
Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(21)/2018 -IPHW dated 13.11.2018

Digital India
Power To Empower

स्वच्छ भारत
एक कदम स्वच्छता की ओर

ELECTRONICS INDIA
Billion Needs Million Chips

23
10.01.2019

Annexure

LIC NO. 1110028338

Input	UOM	Qty applied in DGFT	Wastage claimed	Wastage allowed	Qty recommended
Optical Fibre	KM	17630.19	5%	4%	17462.32
Polythene	KG	8201.858	5%	2%	7967.53
PBT	Kg	4355.092	5%	2%	4230.68
Cable Filling Compound	KG	1751.452	5%	2%	1701.43

13/11/18

f/c No- 17(21)/2018-IPHL

AC Online M.No 12/80 dt 10-01-19 Online Sl. No. 36

DES-I

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(28)/2018-IPHW
No.....

दिनांक 20.12.2018
Date.....

5348/NCI 22/12/18

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028343 dated 14.06.2018 issued in favour of M/s. Universal Cables Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/164/AM19/DES-1/387 dated 11.09.2018 seeking comments of this Ministry on the above mentioned application of M/s. Universal Cables Limited, Bhopal for export of " Optical Fibre Cable Multi Loose Tube Micro Cable PA Micro Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
Optical Fibre Cable	Km	4%	9680.49

(Saurabh Ranjan)
Scientist-C
Tel:-24301264
Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(28)/2018 -IPHW dated 20.12.2018

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स्वच्छ भारत
एक कदम स्वच्छता की ओर

ELECTRONICS INDIA
Billion Needs Million Chips

12/80 dt 10-1-19

On line Sl. No. 837

IWLC

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(30)/2018-IPHW

दिनांक
Date 21.12.2018

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028346 dated 14.06.2018 issued in favour of M/s. Universal Cables Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/165/AM19/DES-1/390 dated 11.09.2018 seeking comments of this Ministry on the above mentioned application of M/s. Universal Cables Limited, Bhopal for export of " Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
Optical Fibre Cable	Km	4%	52968.12

(Saurabh Ranjan)
Scientist-C
Tel:-24301264
Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(30)/2018 -IPHW dated 21.12.2018

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स्वच्छ भारत
एक कदम स्वच्छता की ओर

ELECTRONICS INDIA
Billion Needs Million Chips

WIC M.Mo 12/80 10-01-19 annexure Sl. No. 38 DES-I

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(31)/2018-IPHW

दिनांक
Date 20.12.2018

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028344 dated 14.06.2018 issued in favour of M/s. Universal Cables Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/166/AM19/DES-1/389 dated 11.09.2018 seeking comments of this Ministry on the above mentioned application of M/s. Universal Cables Limited, Bhopal for export of " Optical Fibre Cable Multi Loose Tube Micro Cable PA".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
Optical Fibre Cable	Km	4%	8873.78

(Saurabh Ranjan)
Scientist-C
Tel:-24301264
Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(31)/2018 -IPHW dated 20.12.2018

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ELECTRONICS INDIA
Billion Needs Million Chips

W/C M.No 12/80 10-01-19 annexure Sl.No. 39 DES-I

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(31)/2018-IPHW

दिनांक
Date 20.12.2018

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028344 dated 14.06.2018 issued in favour of M/s. Universal Cables Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/166/AM19/DES-1/389 dated 11.09.2018 seeking comments of this Ministry on the above mentioned application of M/s. Universal Cables Limited, Bhopal for export of " Optical Fibre Cable Multi Loose Tube Micro Cable PA".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
Optical Fibre Cable	Km	4%	8873.78

(Saurabh Ranjan)
Scientist-C
Tel:-24301264
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Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(31)/2018 -IPHW dated 20.12.2018

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ELECTRONICS INDIA
Billion Needs Million Chips

WLC 12/80 dt 10-1-19 Online Sl. No 16840

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(32)/2018-IPHW
No.....

दिनांक 21.12.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028345 dated 14.06.2018 issued in favour of M/s. Universal Cables Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/168/AM19/DES-1/388 dated 11.09.2018 seeking comments of this Ministry on the above mentioned application of M/s. Universal Cables Limited, Bhopal for export of "Optical Fibre Cable Multi Loose Tube Micro Cable PA Micro Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
61/0-Optical Fibre Cable Multi loose Tube Micro Cable PA micro cable 8X12	Km	4%	8873.78

(Saurabh Ranjan)
Scientist-C
Tel:-24301264
Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(32)/2018 -IPHW dated 21.12.2018

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ELECTRONICS INDIA
Billion Needs Million Chips

W/C M.No 12 (D) 10/01/19

W/C Online Sl.No. 54

Subject: **AA No 3110067120 dated 20.07.2018 of M/s Allevardiai ,Pune** Date: 12/10/18 09:34 AM
To: K P Singh <nc1.dgft@nic.in> From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/050/00144/AM19/DES-I/439 dated: 20.11.2018

AA No 3110067120 dated 20.07.2018 of M/s Allevardiai ,Pune

DES-I may consider percentage wastage and inputs as claimed by applicant which range from 0.1% to 0.3% for item1 -6 and nil wastage for item 7-8 in appendix 4E of the AA application with accountability.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I
Deptt. of HI, UO NoDES-1/ASPL/STAB-1-2018-HEI
dated 10.12.2018

M. No 12/80 dt 10-01-19 online S.No- 84

84 w/c

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डीईएस–1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

विषयः– प्रक्रिया पुस्तक 2015–20 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण के लिए आवदेन। अग्रिम प्राधिकार पत्र सं० 0310824800 दिनांक 30.10.2018

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए संयुक्त महानिदेशक, विदेश व्यापार Mumbai के जरिए मैसर्स Cupro Tubes Enterprises Pvt Ltd. द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति 1 द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिग समिति की दिनांक 10-01-19 को होने वाली आगामी बैठक मे विचार किया जाएगा।

(मो. मोईन आफाक)
सहायक महानिदेशक, विदेश व्यापार
दूरभाषः 23061562 विस्तार 265
ई–मेलः nc1.dgft@nic.in

1. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली–110011
2. श्री संदीप चौहान, डी.ओ., ओद्योगिक नीति एवं संवर्धन विभाग, उद्योग भवन नई दिल्ली–110011
3. श्री कनवलिन्दर सिहं सोढी, निदेशक डीसी (एमएसएमई) निमार्ण भवन, नई दिल्ली।
4. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
5. श्री मेतूल कुमार, वैज्ञानिक (ई), डीआरडीओ, बी ब्लॉक, डीआरडीओ भवन, नई दिल्ली।
6. श्री शेष कुमार (परामर्शदाता), I उद्योग भवन, नई दिल्ली।
7. श्री. बी.सी अग्रवाल (परामर्शदाता) II उद्योग भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं० 01/80/20/280/Am-19/ डीईएस–I/615 दिनांक 02/01/19

① Cobalt Hydroxide — 10.575 MT

08/01/2019

Sl. No. 87
10.01.2019

87

DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA

Meeting No:12/80-ALC2/2018	Date:10.01.2019	Case No:25/12/80-ALC2/2018

HQ File Number : 01/80/050/00298/AM19/ Dated:31.12.2018
RLA File Number : 03/95/040/00805/AM19/ Dated:31.10.2018
Licence Number : 0310824898 Dated:05.11.2018
Office of Issue : Office of Jt. Director General of Foreign Trade Mumbai
IEC : 0305025716
Name : PHOENIX FOILS PVT. LTD.
Address : 52 / 52 A, NANUBHAI DESAI ROAD,
: SHOP NO.13, ISLAMPURA STREET
: MUMBAI, MAHARASHTRA
PIN : 400004
Type of Licence : Advance Licence with AU Condition
Application Basis : Export Order
Status of Exporter : Manufacturer Exporter
Exporter Type : Private Limited
Export Product Group : ENGINEERING PRODUCTS
CIF Value of the Licence : Rs. 7,927,440.00 US$ 107,127.57
CIF FCC : 107,127.57 US Dollars
FOB Value : Rs. 9,909,300.00 US$ 133,909.46
FOB FCC : 133,909.46 US Dollars

Repeat as per.

AA No 3108089745
dtd 3/11/16

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84194010	**61/0-** STAINLESS STEEL COLUMN INTERNALS METAL RANDOM PACKING RINGS OF VARIOUS TYPES AND SIZES/MASS TRANSPER EQUIPMENTS (GRADE 316/316L)(NEW WEIGHT = 31481.00 KGS)	31481.000	K.G	9909300.00	133909.46 US Dollars
				Total	9,909,300.00	133,909.46

16. Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs	Limiting Factor (Value/Qty/Value & Qty)

Sl. No. 87
10.01.2019

							duty	
1	72193490	HOT ROLLED/ COLD ROLLED STAINLESS STEEL WIDE COILS, STRIPS THICKNESS 0.18MM TO 5.00MM (GRADE 316/316L)(PRIME)	34000.000	K.G	7,927,440.00	107,127.57 US Dollars	2,180,046.00	Qty
				Total	7,927,440.00	107,127.57		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	34000.000	K.G	7927440.00	107127.57/US Dollars
				Total	7,927,440.00	107,127.57

17.Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) : Not available.

Remarks :

Date:01.01.2019
Place:New Delhi

S.K Panigrahi
Licence Assistant/ Console Operator

Sl. No. 87
10.01.2019

Office of Directorate General of Foreign Trade
New Delhi -0

ACTION DETAILS

Case Number : 27/21/80-ALC2/2016	Party Name : PHOENIX FOILS PVT. LTD.	Current Case Status : Case Approved
HQ File No: 01/80/050/00487/AM17/ Date: 04.01.2017	RLA File No: 03/95/040/00596/AM17/ Date: 24.10.2016	Licence No.: 0310808945 Date: 03.11.2016

	Meeting No: 21/80-ALC2/2016	Meeting Date: 17.01.2017	Status : Case Approved	Date :17.01.2017
1	Decision :The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/92 dated 17.01.2017 on repeat basis as under:- 1. Import item shall be of relevant grade as contained in the export products. 2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under: (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008. (ii) Strips: as 1.065 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.			

Sl. No. 87
10.01.2019

Repeat Licence

DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA

Meeting No:21/80-ALC2/2016	Date:17.01.2017	Case No:27/21/80-ALC2/2016
Decision :The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/4/2017-TSW/92 dated 17.01.2017 on repeat basis as under:- 1. Import item shall be of relevant grade as contained in the export products. 2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under: (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008. (ii) Strips: as 1.065 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.		

HQ File Number	: 01/80/050/00487/AM17/ Dated:04.01.2017
RLA File Number	: 03/95/040/00596/AM17/ Dated:24.10.2016
Licence Number	: 0310808945 Dated:03.11.2016
Office of Issue	: Office of Jt. Director General of Foreign Trade Mumbai
IEC	: 0305025716
Name	: PHOENIX FOILS PVT. LTD.
Address	: 52 / 52 A, NANUBHAI DESAI ROAD, : SHOP NO.13, ISLAMPURA STREET : MUMBAI, MAHARASHTRA
PIN	: 400004
Type of Licence	: Advance Licence with AU Condition
Application Basis	: Export Order
Status of Exporter	: Manufacturer Exporter
Exporter Type	: Private Limited
Export Product Group	: ENGINEERING PRODUCTS
CIF Value of the Licence	: Rs. 4,443,120.00 US$ 65,340.00
CIF FCC	: 65,340.00 US Dollars
FOB Value	: Rs. 5,236,000.00 US$ 77,000.00
FOB FCC	: 77,000.00 US Dollars

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84194010	**61/0-** STAINLESS STEEL COLUMN INTERNALS METAL RANDOM PACKING RINGS OF VARIOUS TYPES AND SIZES/MASS TRANSFER EQUIPMENTS (GRADE 304/304L)(Net wt. - 22000.00 kgs)	22000.000	K.G	5236000.00	77000.00 US Dollars
				Total	5,236,000.00	77,000.00

16. Details of items sought to be imported duty free under the Authorisation

							Total	

Sl. No. 87
10.01.2019

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	72193490	HOT ROLLED/ COLD ROLLED STAINLESS STEEL WIDE COILS, STRIPS THICKNESS 0.18MM TO 5.00MM (GRADE 304/304L) (PRIME)	23760.000	K.G	4,443,120.00	65,340.00 US Dollars	1,310,720.40	Qty
				Total	4,443,120.00	65,340.00		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	23760.000	K.G	4443120.00	65340.00/US Dollars
				Total	4,443,120.00	65,340.00

17.Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) : Not available.

Remarks :